

FIR No. 117/2016
PS: Sarai Rohilla
State Vs. Ajeet Singh Verma
U/s 302/34 IPC

02.09.2020

Present application is put up before me by the Reader of the Court of Ms. Neelofer Abida Perveen, Ld. Special Judge (NDPS Act), Delhi while submitting that Ld. Presiding Officer and Ld. 1st Link have been nominated to attend online Mediation Training Programme today.

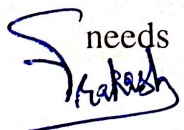
Present: Sh. K. P. Singh, Ld. Addl. PP for State (through video conferencing)
Sh. Nishant Rana, Ld. Counsel for accused-applicant (through video conferencing)

Hearing is conducted through video conferencing.

This is an application for extension of interim bail for a period of two months moved on behalf of accused Ajeet Singh Verma in case FIR No. 117/2016.

Ld. Counsel for the accused-applicant submits that accused-applicant was granted interim bail for a period of three weeks vide order dated 07.08.2020 on the ground that the wife of the accused had to undergo surgery. That wife of the accused-applicant was operated upon on 29.08.2020 and she has been advised complete bed rest for period of one month. That wife of the accused-applicant is aged about 60 years and

needs utmost care which can only be provided by her husband. That



accused-applicant has complied all the terms and conditions imposed vide order dated 07.08.2020. That wife of the accused is also required to visit hospital for regular checkups. It is submitted that Hon'ble High Court vide order dated 24.08.2020 in case titled as "Court on its own Motion v. State & Ors W. P. (C) No. 3037/2020 has extended all the interim orders passed by the Lower Courts till 31.10.2020.

Ld. Addl. PP for State submitted that as per report of the IO, accused-applicant has complied with all the terms and conditions imposed upon him vide order dated 07.08.2020 and has not misused the concession granted to him. That factum of operation of wife of the accused-applicant on 29.08.2020 has also been verified by the IO.

Heard. Perused.

In view of the overall facts and circumstances of the present case and the submissions put forth by Ld. counsel for accused-applicant and also considering the fact that the applicant-accused is not shown to have misused the concession of interim bail and is also stated to have complied with the bail conditions imposed upon him vide order dated 07.08.2020, **the interim bail of the accused-applicant Ajeet Singh Verma is extended till 30.09.2020 on same terms and conditions and on the previous sureties in case FIR No. 117/2016. However, Accused-applicant Ajeet Singh Verma shall directly surrender before the Jail Authorities on expiry of period of interim bail. The bail application**

stands disposed off accordingly.

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Copy of this order be sent to Jail Superintendent on official email ID, as per rules.

Put up on the date already fixed i.e. **21.09.2020** for proper orders before the concerned Court.



(Vidya Prakash)
2nd Link ASJ (Electricity Court),
Tis Hazari Courts, Delhi
02.09.2020

FIR No. 329/2018

PS: Sarai Rohilla

State Vs. Rohit

U/s 392/397/302/34/411 IPC and 25 of Arms Act

02.09.2020

Present application is put up before me by the Reader of the Court of Ms. Neelofer Abida Perveen, Ld. Special Judge (NDPS Act), Delhi while submitting that Ld. Presiding Officer and Ld. 1st Link have been nominated to attend online Mediation Training Programme today.

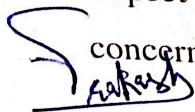
Present: Sh. K. P. Singh, Ld. Addl. PP for State (through video conferencing)
Sh. Diwanshu Sehgal, Ld. Counsel for accused-applicant (through video conferencing)

Hearing is conducted through video conferencing.

This is an application under Section 439 CrPC for grant of bail moved on behalf of accused Rohit in case FIR No. 329/2018 invoking guidelines issued by the High Powered Committee of Hon'ble High Court of Delhi dated 18.05.2020.

Reply is filed, however, IO has not mentioned regarding previous involvement of accused-applicant in any other case. Let involvement report in respect of the accused-applicant, if any be filed on or before the next date of hearing. Custody certificate with conduct report in respect of the accused-applicant be also called for from Jail Superintendent

concerned.



Put up before the concerned Court on **09.09.2020** for consideration of the present application and for passing of appropriate orders.



(Vidya Prakash)
2nd Link ASJ (Electricity Court),
Tis Hazari Courts, Delhi
02.09.2020

FIR No. 20/2019

PS: Chandni Mahal

State Vs. Mohd. Nadeem

U/s 392/397/394/411/34 IPC

02.09.2020

This application is put up before me by the Reader of the Court of Ms. Neelofer Abida Perveen, Ld. Special Judge (NDPS Act), Delhi while submitting that Ld. Presiding Officer and Ld. 1st Link have been nominated to attend online Mediation Training Programme today.

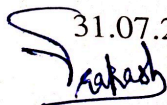
Present: Sh. K. P. Singh, Addl. PP for State (through video conferencing)
Sh. Ayub Ahmed Qureshi, Counsel for accused-applicant (through video conferencing)

Hearing is conducted through video conferencing.

This is an application under Section 439 CrPC for grant of bail moved on behalf of accused Mohd. Nadeem in case FIR No. 20/2019 invoking guidelines issued by the High Powered Committee of Hon'ble High Court of Delhi dated 18.05.2020 and 31.07.2020.

Ld. Counsel for the accused-applicant submits that the accused-applicant fulfills the criteria laid down by Hon'ble High Powered Committee of Hon'ble High Court dated 18.05.2020. It is further submitted that the case of accused-applicant also falls under the guidelines issued by High Powered Committee of Hon'ble High Court dated

31.07.2020.

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Ld. Addl. PP, on the other hand, submits that accused-applicant does not fulfill the criteria as accused-applicant has not completed two years of judicial custody and as report of the IO, accused-applicant is involved in 19 cases besides the present one. It is further submitted that the conduct of the accused-applicant during judicial custody is also not satisfactory and he has been awarded multiple punishments.

Heard. Perused.

Admittedly, accused-applicant has not yet completed two years in custody and is stated to be involved in as many as 19 other cases besides the present case FIR, as per reprot filed by the IO. Further as per punishment tickets submitted by Jail Authorities, accused-applicant has been awarded punishments on 16.01.2013, 30.01.2019, 02.02.2012, 22.06.2019, 05.07.2019 while in custody in other cases. As the accused-applicant does not fulfill the criteria for grant of interim bail in accordance with the guidelines issued by High Powered Committee of Hon'ble High Court, **application for grant of interim bail moved on behalf of accused Mohd. Nadeem in case FIR No. 20/2019, is therefore dismissed.**



(Vidya Prakash)

2nd Link ASJ (Electricity Court),
Tis Hazari Courts, Delhi
02.09.2020

FIR No. 166/2018

PS: Pahar Ganj

State Vs. Sarwan Kumar Dass

U/s 302 IPC

02.09.2020

Present application is put up before me by the Reader of the Court of Ms. Neelofer Abida Perveen, Ld. Special Judge (NDPS Act), Delhi while submitting that Ld. Presiding Officer and Ld. 1st Link have been nominated to attend online Mediation Training Programme today.

Present: Sh. K. P. Singh, Addl. PP for State (through video conferencing)
Sh. Diwakar Chaudhary, LAC for accused-applicant (through video conferencing)

Hearing is conducted through video conferencing.

This is an application under Section 439 CrPC for grant of interim bail of 15 days moved on behalf of accused Sarwan in case FIR No. 166/2018.

Reply to the bail application is filed. However, IO has not mentioned in the reply regarding previous involvement of the accused-applicant.

Let previous involvement report in respect of the accused-applicant, if any be filed on or before the next date of hearing.

Put up before the concerned Court on **10.09.2020** for consideration of the present application and for passing of appropriate orders.



(Vidya Prakash)
2nd Link ASJ (Electricity Court),
Tis Hazari Courts, Delhi
02.09.2020

FIR No. 224/2018

PS: Crime Branch

State Vs. Babloo Kumar Nagar etc (applicant Rakesh Mishra)

U/s 22/29 NDPS Act

02.09.2020

Present application is put up before me by the Reader of the Court of Ms. Neelofer Abida Perveen, Ld. Special Judge (NDPS Act), Delhi while submitting that Ld. Presiding Officer and Ld. 1st Link have been nominated to attend online Mediation Training Programme today.

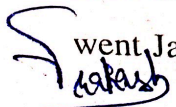
Present: Sh. K. P. Singh, Addl. PP for State (through video conferencing)
Sh. Anand Verdhan Maitreya, Counsel for accused-applicant (through video conferencing)

Hearing is conducted through video conferencing.

This is an application for extension of interim bail till 31.10.2020 moved on behalf of accused Rakesh Mishra in case FIR No. 224/2016.

Reply is filed.

It is submitted by Ld. Counsel for accused-applicant that accused-applicant was granted interim bail of 15 days vide order dated 30.06.2020 and was released from jail on 01.07.2020. Thereafter, the interim bail of the accused-applicant was extended till 31.08.2020 vide order dated 15.07.2020. It is further submitted that on 31.08.2020 accused

 went Jail for surrender, however, jail authorities refused to take him into

custody as per guidelines issued by Hon'ble High Court of Delhi and taken his signatures on a register. That accused-applicant has complied all the terms and conditions imposed vide order dated 30.06.2020.

Heard. Perused.

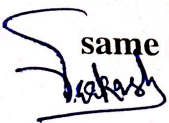
The Full Bench of Hon'ble the High Court in W. P. (C) N.3037/2020 titled as **Court on Its Own Motion v. State & Ors.** vide order dated 24.08.2020 has clarified in respect of further extension of interim orders in following words:-

"2. Taking note of the extraordinary circumstances prevailing at that point of time and taking note of the directions of Hon'ble Administrative and General Supervision Committee of this Court issued from time to time regarding functioning of Delhi High Court and Courts subordinate to Delhi High Court, the directions contained in our order dated 25th March, 2020 were further extended vide our orders dated 15th May, 2020, 15th June, 2020, and 13th July, 2020 and the latest extension is effective till 31st August, 2020. Now taking note of the prevalent Covid-19 pandemic situation in Delhi, Hon'ble Administrative and General Supervision Committee of this Court has been pleased to order that the regular functioning of this Court as well Courts subordinate to this Court shall continue to remain suspended till 31st August, 2020.

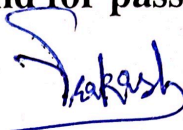
4. In view of the above, we hereby further extend the implementation of the directions contained in our orders dated 25th March, 2020, 15th May, 2020, 15th June, 2020 and 13th July, 2020, till 31 October, 2020 with the same terms and conditions."

In view of the directions passed by Hon'ble High Court vide order dated 24.08.2020 in W. P. (C) No. 3037/2020 in **Court on its own Motion v. State & Ors**, **interim bail of the accused-applicant Rakesh Mishra is extended till 15.09.2020 on same terms and conditions and**

same sureties.



Put up before the concerned Court on 15.09.2020 for consideration of the present application and for passing of appropriate orders.



(Vidya Prakash)
2nd Link ASJ (Electricity Court),
Tis Hazari Courts, Delhi
02.09.2020

FIR No. 32/2019

PS: Prasad Nagar

State Vs. Yogesh @ Babu

U/s 15/25/29 NDPS Act

02.09.2020

Present application is put up before me by the Reader of the Court of Ms. Neelofer Abida Perveen, Ld. Special Judge (NDPS Act), Delhi while submitting that Ld. Presiding Officer and Ld. 1st Link have been nominated to attend online Mediation Training Programme today.

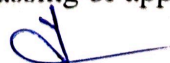
Present: Sh. K. P. Singh, Addl. PP for State (through video conferencing)
Sh. Dharmender Bhan, Counsel for accused-applicant
(through video conferencing)

Hearing is conducted through video conferencing.

This is an application for extension of interim bail moved on behalf of accused Yogesh @ Babu in case FIR No. 32/2019 on the ground of illness of his parents.

Reply of IO is filed, however, the same is silent on the aspect whether parents of the accused-applicant are required immediate hospitalization for their treatment or can receive treatment on OPD basis. Let detail~~ly~~ reply be called from the IO in this regard.

Put up before the concerned Court on **09.09.2020** for report, consideration of the present application and for passing of appropriate orders.



(Vidya Prakash)

2nd Link ASJ (Electricity Court),
Tis Hazari Courts, Delhi

02.09.2020

FIR No. 1144/2015

PS: Sarai Rohilla

State Vs. Mithlesh Mehto

U/s 302/392/397/411 IPC

02.09.2020

Present application is put up before me by the Reader of the Court of Ms. Neelofer Abida Perveen, Ld. Special Judge (NDPS Act), Delhi while submitting that Ld. Presiding Officer and Ld. 1st Link have been nominated to attend online Mediation Training Programme today.

Present: Sh. K. P. Singh, Addl. PP for State (through video conferencing)
Sh. Diwakar Chaudhary, LAC for accused-applicant (through video conferencing)

Hearing is conducted through video conferencing.

This is an application under Section 439 CrPC for grant of regular cum interim bail moved on behalf of accused Mithlesh Mahto in case FIR No. 1144/2015.

Reply to the bail application has been filed.

Put up with file before the concerned Court on **10.09.2020** for consideration of the present application and for passing of appropriate orders.



(Vidya Prakash)

2nd Link ASJ (Electricity Court),

Tis Hazari Courts, Delhi

02.09.2020

FIR No. 91/2018

PS: Kotwali

State Vs. Mohd, Alam

U/s 342/394/397/34 IPC

02.09.2020

Present application is put up before me by the Reader of the Court of Ms. Neelofer Abida Perveen, Ld. Special Judge (NDPS Act), Delhi while submitting that Ld. Presiding Officer and Ld. 1st Link have been nominated to attend online Mediation Training Programme today.

Present: Sh. K.P.Singh, Ld. Addl. PP for State (through video conferencing)
Sh. Diwakar Chaudhary, Ld. LAC for accused-applicant (through video conferencing)

Hearing conducted through Video Conferencing.

This is an application under Section 439 CrPC for grant of regular bail moved on behalf of accused Mohd. Alam in case FIR No.91/2018.

Reply to the bail application is filed.

Put up with file before the concerned Court on **10.09.2020** for consideration of the present application and for passing of appropriate orders.



(Vidya Prakash)
2nd Link ASJ (Electricity Court),
Tis Hazari Courts, Delhi
02.09.2020